

CENTRAL INFORMATION COMMISSION
Club Building (Near Post Office)
Old JNU Campus, New Delhi - 110067
Tel: +91-11-26161796

Decision No. CIC/SG/C/2010/000063/7122
Complaint No. CIC/SG/C/2010/000063

Complainant : Mr. Rajesh Dagar
119A, Street No.4,
L-1, Sangam Vihar
New Delhi

Respondent : Public Information Officer
Administrative officer (FL)
Municipal Corporation of Delhi
Factory Licensing Department
Nigam Bhawan, Kashmere Gate
Delhi-110006

Facts arising from the Complaint:

Mr. Rajesh Dagar had filed a RTI application with the PIO, MCD, South Zone on 18/08/2009 asking for certain information. However on not having received the information within the mandated time, the Complainant filed a complaint under Section 18 of the RTI Act with the Commission. On this basis, the Commission issued a notice to the PIO, O/o the Deputy Commissioner, MCD, South Zone on 18/01/2010 with a direction to provide the information to the Complainant and further sought an explanation for not furnishing the information within the mandated time.

The Commission received a letter dated 19/02/2010 from the APIO/Admin. Officer (FL), Factory Licensing Department, MCD wherein it has been stated that the RTI application was received in his office on 15/09/2009. Further, stating that information has been provided to the Complainant vide letter dated 05/10/2009, copy of which was enclosed. The same was however said to have been returned by the postal department stating 'incomplete' address as the reason.

Decision:

The Complaint is disposed off.

Further, the Commission warns the PIO to ensure that information is given to applicants within 30 days as mandated under Section 7 (1) of the RTI Act, 2005.

Notice of this decision be given free of cost to the parties.

Shailesh Gandhi
Information Commissioner
11/03/2010

Encl: Copy of PIO's reply dated 05/10/2009

(In any correspondence on this decision, mention the complete decision number.)(SP)

